

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-104**  
145/252/ND/2020

**IN THE MATTER OF:**

Income Tax Officer Ward 20(3), New Delhi

....**APPLICANT**

**Vs.**

ROC & Ors (Qubiq Square IT Solutions Private Limited.)

....**RESPONDENT**

**SECTION**

**U/s 252(1)**

**Order delivered on 6.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SMT SAROJ RAJWARE,**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Isha Kadian St. IT Dept.  
For the OL :  
For the RD :  
For the Intervener :

**ORDER**

Counsel for the applicant is present. The Registry is directed to issue notice to the Respondents. The counsel for the applicant is permitted to serve private notice to the Respondents by all modes including publication of notice in the newspapers one is English and other is in local and file proof along with affidavit.

List on 16.04.2020.

  
**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

MAMTA